

Mehmood Pracha v. State
CR No. 19/2021

27.03.2021

Present: Revisionist Mehmood Pracha in person.

Sh. Rudro Chattarji, Sh. Digvijay Dey, Sh. Sanawar,
Sh. Yashavardhan Oza, Sh. Jatin Bhatta nd Sh. Shariq Nisar,
Ld. counsels for the revisionist.

Sh. Irfan Ahmed, Ld. Addl PP for State with
Sh. Amit Prashad, Ld. SPP for State.

IO SI Rakesh Kumar in person.

Ld. Addl. PP accepts notice of the present revision petition
and seeks time to file reply to the instant revision petition.

The revisionist vehemently argues that if the execution of
impugned orders/search warrants is not stayed, the very purpose of filing
the present revision petition shall be defeated.

It is jointly proposed at bar that in order to ensure the purity
and sanctity of the data in question, a Local Commissioner be appointed
and the charges of the Local Commissioner shall be borne by the
revisionist.

It is also stated by the concerned IO and at bar by the
revisionist that the computer in question has so far not been tampered with
by either side.

Ms Avneet Kaur, Advocate having Enrollment no. 2635/2020
and mobile number 8285583393, who is the youngest counsel present in
the court and is appearing before this court in case titled State v. Raju
Madrasi & ors bearing case No. 329/2019, **is appointed a Local
Commissioner in the instant matter.** The fee of the Local Commissioner
is fixed to be Rs.25,000/- to be paid by the revisionist.

Concerned IO shall coordinate with the Local Commissioner
and shall visit the office of the revisionist Mehmood Pracha today itself i.e.
27.03.2021 at 12.00 noon.

The computer in question i.e. make Dell (OJYJRP)
1VND8BS, Express Service Code 4090482280, Product Key TCKHD-

श्री धर्मन्धर राणा
SH. DHARMENDER RANA
अतिरिक्त सत्र न्यायाधीश-02
Additional Sessions Judge-02
38, एमईए बिल्डिंग, दूसरा पल्लो,
Court No. 38, MEA Building, 2nd Floor,
पटियाला हाऊस कोर्ट
Patiala House Court
नई दिल्ली
New Delhi



DBR3V-MF04K-7HD4M-7QRBH, 00190-051-134-497 shall be seized and sealed with the seal of the IO, however the same shall remain in the custody of the revisionist. The revisionist is directed not to tamper with the computer in question.

The entire procedure shall be videographed at the expenses to be borne by the State.

At the request of Ld. SPP, it is clarified that for the time being, there is no requirement of direct supervision of the concerned DCP as the present proceedings are ordered to be conducted under the supervision of Local Commissioner.

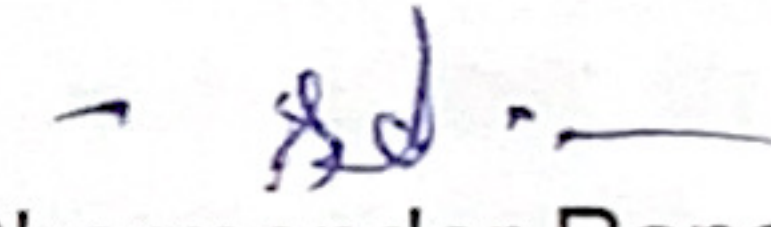
The revisionist further submits that he shall extend full cooperation with the investigating agency and he has always been consistently cooperating with the investigating agency.

In view of the above, the execution of the impugned orders/ search warrants is stayed till the next date of hearing.

List the matter for reply and arguments on **28.04.2021**.

Copy of the order be given dasti to all the concerned.




(Dharmender Rana)
ASJ-02 NDD/PHC/New Delhi
Additional Sessions Judge-02
नई दिल्ली
New Delhi